

HIGH COURT OF HIMACHAL PRADESH

No.HHC/Adm.22(13)/78

Simla-1, the December , 1981.

NOTIFICATION

In exercise of the powers conferred by the Proviso to Sub-section (1) of Section 13 of the Code of Criminal Procedure, 1973 (Act No.2 of 1974), and all other powers enabling it in this behalf the High Court of Himachal Pradesh, makes the following rules, namely:-

Short title: 1. These rules may be called as "The Special Judicial Magistrates Qualifications (Himachal Pradesh) Rules, 1981.

Commencement: 2. These shall come into force from the date of their publication in the Himachal Rajpatra.

Qualifications for appointment as Special Judicial Magistrates.

3. A person shall not be qualified for appointment as a Special Judicial Magistrate of the First Class or of the Second Class unless he:-

- (a) is or has been a District Magistrate or an Additional District Magistrate, or is a Member of the Indian Administrative Service, OR
- (b) has for a period of not less than six months exercised the powers of a Sub-Divisional Magistrate, OR
- (c) has for a period of not less than three years exercised the powers of an Executive Magistrate and is also a Graduate of a recognized University, OR
- (d) has obtained a degree in Law from a recognized University.

4. Every request by the Central or State Government for the conferment of powers of

Special Judicial Magistrate, shall be accompanied by a brief bio-data and the ACR dossier of the person recommended.

5. The High Court may, in special circumstances and in order to meet the exigencies of a certain place or of a certain case, relax any or all of the conditions prescribed above.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.

*B. K. Sharma*  
REGISTRAR

High Court of Himachal Pradesh.

Endst. No. HHC/Admn.22(13)/78-13011-22 Dt: 5-12-1981

Copy forwarded to:-

1. The Deputy Secretary (Home) Govt. of Himachal Pradesh Simla-2 (with two spare copies of the notification) for information and necessary action.
2. The Advocate General, Himachal Pradesh, Simla.
3. The Secretary-cum-Legal Rememberancer (Law) Govt. of H.P. Simla-2.
4. The District & Sessions/Additional District and Sessions Judges in Himachal Pradesh.
5. All the Senior Subordinate Judges/Subordinate Judges in Himachal Pradesh.
6. The Deputy Registrar (Judicial) HP High Court, Simla.
7. The Superintendent (Judicial) Admn. HP High Court.
8. The Editor ILR (Himachal Series) HP High Court.
9. The Librarian HP High Court Simla (with ten spare copies)
10. The Registrars High Court of Delhi and High Court of Punjab and Haryana, for information please.
11. The Controller, Printing and Stationery H.P. Government Simla-4, for publication in the H.P. Rajpatra.
12. Guard File.

*B. K. Sharma*  
( B.K. Sharma )  
Deputy Registrar (J).  
High Court of Himachal Pradesh.  
Simla.

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HIGH COURT OF HIMACHAL PRADESH AT SHIMLA.

No. HHC/Admn. 22/(13)/78-

Dated 20th July, 1995.

NOTIFICATION

In exercise of the powers conferred by the Proviso to Sub-section (1) of Section 13 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974) and all other powers enabling it in this behalf Hon'ble the Chief Justice and Judges are pleased to add the following Proviso in rule 4 of " The Special Judicial Magistrates qualifications (Himachal Pradesh) Rules, 1981.

1. These rules may be called as " The Special Judicial Magistrates qualifications (Himachal Pradesh) Rules" (1st Amendment) 1995:-

2. These shall come into force with immediate effect.

3. Rule 4....."

Provided that in case of I.A.S. probationers, the ACR dossier is not required to be accompanied with made by the Govt. for conferment of powers of Special Judicial Magistrates. *the reference*

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.

( R. K. MAHAJAN )  
REGISTRAR

Endst:- HHC/ADmn. 22(13)/78-

Dated 26.7.1995.

12776 to 12785

Copy forwarded to :-

1. The commissioner-Cum-Secretary (Home) to the Govt. of Himachal Pradesh Shimla with reference to his letter No. Home (B) (A) 2-1/94 dated 8.5.1995 for information and necessary action.

\* Addd with corrigendum dated 4-8-95.

2. All the Adol. Registrars of this Registry.
3. The Deputy Secretary (Hma) Govt. of Himachal Pradesh Shimla for information and necessary action.
4. The Advocate General, Himachal Pradesh at Shimla.
5. The Secretary-cum-Legal Rememberancer(Law) Govt. of Himachal Pradesh Shimla-2.
6. The District & Sessions Judges Additional District and Sessions Judges in Himachal Pradesh.
7. All the Senior Sub Judges/Additional C.J.M./Sub Judges in Himachal Pradesh.
8. All the Dy. Registrars/Assistant Registrars/ Marriage Counsellor/Secretaries/Court Secretaries/ Readers/Private Secretaries/Superintendents of this Registry.
9. The Chief Librarian of this Registry.
10. The Controller, Printing and Stationery H.P. Shimla for publication in the H.P. Rajpatra.

\*B.S.S.\*

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*J.S. Mahantian*  
(J.S. MAHANTIAN)  
Dy. Registrar (Rules)

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA.

No. HHC/Admn.22(13)78-

Dated 4.8.95.

C O R R I G E N D U M

In the notification No. HHC/Admn.22(13)/78 dated 20th July, 1995 regarding amendment add after the words " accompanied with " and before the words " made by " the words " the reference " in the proviso to Rule 4 of " The Special Judicial Magistrate qualifications (Himachal Pradesh) Rules, 1981.

BY ORDER

R.K. Mahajan  
R E G I S T R A R

Endst:- No. HHC/Admn.22(13)/78-

Dated 11.8.95

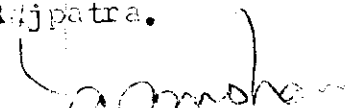
Copy forwarded to :-

13473 to 13482

17/8/95

1. The commissioner-cum-Secretary (Home) to the Govt. of Himachal Pradesh Shimla with reference to his letter No. Home(B)(A) 2-1/94 dated 8.5.1995 for information and necessary action.
2. All the Addl. Registrars of this Registry.
3. The Dy. Secretary (Home) Govt. of H.P. Shimla for information and necessary action.
4. The Advocate General, Himachal Pradesh at Shimla.
5. The Secy. Cum-Legal Rememberancer (Law) Govt. of Himachal Pradesh Shimla-2.
6. The District & Sessions Judges/Addl. District and Sessions Judges in Himachal Pradesh.
7. All the Senior Sub-Judge/Addl. C.J.M./Sub Judges in Himachal Pradesh.
8. All the Dy. Registrars/Assistant Registrars/Marriage Counsellor/Secretaries/Court Secretaries/Private Secretaries/Superintendents of this Registry.
9. The Chief Librarian of this Registry.
10. The Controller, Printing and Stationery H.P. Shimla for publication in the H.P. Rajpatra.



  
(J.S. Mahajan)